

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 15698/2016

(Arising out of impugned final judgment and order dated 14-03-2016 in WP No. 9064/2016 passed by the High Court Of Judicature At Allahabad)

DR. VIBHAKUMARI (LECTURER HINDI)

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

Date : 12-10-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MS. JUSTICE INDIRA BANERJEE

For Petitioner(s) Mr. Yatindra Singh, Sr. Adv.
Dr. Vinod Kumar Tewari, AOR
Mr. Vivek Tiwari, Adv.
Mr. Vinay Rai, Adv.
Mr. Baijnath Prasad Pathak, Adv.

For Respondent(s) Mr. Pramod Swaroop, Sr. Adv.
Mr. Harender Singh Rana, Adv.
Mr. Shashank Shekhar Singh, AOR
Mr. Ankit Pandey, Adv.

Mr. S.D. Singh, Adv.
Ms. Bharti Tyagi, AOR
Mr. Ram Kripal Singh, Adv.
Mr. Dhiraj Kumar Singh, Adv.
Ms. Surabhi Shukla, Adv.
Mr. Jitender Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

At the request of learned counsel for the parties, post the matter after three months on a non-miscellaneous day.

(MAHABIR SINGH)
COURT MASTER

(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER